

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 040/00159/2019

Date of Decision: 22.05.2019

**THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER**

Sri Bibhu Ranjan Bhattacharjee  
P.A, SBCO  
Gauhati University  
Head Post office  
Guwahati 781014.

**.....Applicant**

**By advocate(s):**      Mrs. U. Dutta

**-AND-**

1. The Union of India  
Represented by the Secretary to the  
Government of India  
Ministry of Communication and Information Technology  
Sanchar Bhawan, new Delhi – 110001.
2. The Assistant Director (Staff)  
O/o the Chief Postmaster General  
Assam Circle  
Guwahati – 781001.
3. The Chief Postmaster general  
Assam Circle  
Guwahati – 781001.

**.....Respondents**

By advocate(s):      None

**ORDER(ORAL)****N. NEIHSIAL, ADMINISTRATIVE MEMBER:**

By this O.A., applicant makes a prayer to set aside and quash the impugned transfer order dated 14.03.2019 and to direct the respondents to allow him to continue in the present place of posting at any office at Guwahati or alternatively to accommodate him in any other establishment at Guwahati.

2. Mrs. U. Dutta, learned counsel appearing on behalf of the applicant submitted that vide impugned transfer order dated 14.03.2019 the applicant sought to be transferred from his present place of posting i.e. Guwahati University Head Post Office to Tezpur H.O. Learned counsel further submitted that the applicant is going to retire from service on 31.03.2021 and at the same time the applicant's only son is presently studying in class XII.

3. It was further submitted by the learned counsel that against the impugned transfer order dated 14.03.2019, the applicant made representations dated 15.03.2019 and 15.05.2019 respectively before the respondent authority. But the respondent authority has neither release the applicant nor consider the representations of the applicant.

4. In view of the above, and without going into the merit of the case, I dispose of the O.A. by directing respondent authority to dispose of the representations dated 15.03.2019 and 15.05.2019 made by the applicant within a period of one month from the date of the receipt copy of this order. Till such time, the applicant shall not be disturbed from his present place of posting.

5. With the above directions, O.A. stands disposed of at the admission stage itself. No order as to costs.

**N. NEIHSIAL  
MEMBER(A)**

**BD**